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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 448/2020

SANDEEP BEDWAL Appellant

Through: Mr. Akshay Bhandari, Advocate.

versus

STATE Respondent

Through: Ms. Manjeet Arya, APP for the State

with W/SI Pankaj Negi.

CORAM:

HON'BLE MR. JUSTICE RAJNISH BHATNAGAR

ORDER 19.02.2021

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Crl.M.A. 2733/2021 (for exemption)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

Crl.M.(Bail) 185/2021 (for suspension of sentence)

This is an application filed by the petitioner under Section 389 Cr.P.C. seeking suspension of sentence.

Issue notice.

Learned APP for the State appears on advance notice and accepts notice.

Let status report be filed before the next date of hearing and medical documents filed along with the application be also verified.

Nominal roll be also called from the jail authorities.

List on 25th February, 2021.

RAJNISH BHATNAGAR, J

FEBRUARY 19, 2021/AK